#### STATEMENT

- 1. The Representation of the People (Amendment) Bill, 1956.
- 2. The University Grants Commission Bill, 1956.
- 3. The Bar Councils (Validation of State Laws) Bill, 1956.
  - 4. The Appropriation Bill, 1956.
- 5. The Voluntary Surrender of Salaries (Exemption from Taxation) Amendment Bill, 1956.
- 6. The Sales-Tax Laws Validation : Bill, 1956.
  - 7. The Capital Issues (Continuance of Control) Amendment Bill, 1956.
  - 8. The Life Insurance (Emergency Provisions) Bill, 1956.
  - 9. The Control of Shipping (Continuance) Bill, 1956.
  - 10. The Appropriation (Vote on Account) Bill. 1956.
  - 11. The Appropriation (Railways) Bill, 1956.
  - 12. The Appropriation (Railways) No. 2 Bill, 1'956.
  - 13. The Appropriation (Railways) No. 3 Bill, 1956.
  - 14. The Appropriation (Railways) No. 4 Bill, 1956.
  - 15. The Appropriation (Railways) No. 5 Bill, 1956.
- 16. The Indian Registration (Amendment) Bill, 1956.

### PRESIDENT'S PROCLAMATION IN RELATION TO THE STATE OF TRAVANCORE-COCHIN

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table, under clause (3) of article 356 of the Constitution, a copy of the Proclamation issued by the President on the 23rd March 1956, under clause (1) of the said article in relation to the State •of Travancore-Cochin. [See Appendix XIII, Annexure No. 3.]

### THE TRAVANCORE-COCHIN APPROPRIA-TION (VOTE ON ACCOUNT) ORDINANCE, 1956

THE DEPUTY MINISTER FOR EDU CATION (DR. K. L. SHRIMALI): Sir. on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table, under sub-clause (a) of clause(2) of article 123 of the Constitution, a copy of the Travancore-Cochin Appropriation (Vote on Account) Ordinance, 1956 (No. 4 of 1956).

## AGREEMENT BETWEEN INDIA AND UNITED KINGDOM UNDER ESTATE DUTY ACT, 1953

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): Sir, I beg to lay on the Table a copy of the Agreement entered into under section 30 of the Estate Duty Act, 1953, between the Government of India and the Government of the United Kingdom for the avoidance of double taxation and the prevention of fiscal evasion with respect to duties on the states of deceased persons. [Placed in Library. See No. S-139/ 56.]

### THE TRAVANCORE-COCHIN AP-PROPRIATION (VOTE ON AC-COUNT) BILL, 1956

SECRETARY: Sir, I beg to lay on the Table a copy of the Travancore-Cochin Appropriation (Vote on Account) Bill, 1956, as passed by the Lok Sabha.

# THE INDUSTRIAL DISPUTES (AMENDMENT) BILL, 1956

THE DEPUTY MINISTER FOR LABOUR (SHRI AMD ALI): Sir, I beg UT move for leave to introduce a Bill further to amend the Industrial Disputes Act, 1947.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Industrial Disputes A<tf, 1947."